

could also save the situation. Though I know Mr. Deputy-Speaker, within the United Front the concept of statehood to Uttarakhand is not unanimously approved. I know that very well. But even then since the Prime Minister had declared it, that disagreement may not come out also. The situation is assuming such a seriousness that I would request the Home Minister to take the matter seriously and, if necessary, to talk to all political party leaders for peace in those regions.

[Translation]

SWAMI SACHIDANAND SAKSHI (FARUKHABAD): Mr. Deputy Speaker, in my parliamentary constituency of Farukhabad there is one Assembly constituency of Bhavgaon. In U.P. elections are going to be held and the first date for filing of nominations was 6th September. Some six persons of my parliamentary constituency were returning on 6th September after meeting Updesh Singh Chauhan detained in Mainpuri Jail, who was earlier an M.L.A. belonging to S.P. and later on joined B.J.P., were chased in a planned manner by some goonda elements forming a gang, who had with them vehicles—one Tata, one Ambassador, one gypsy and one jeep and were nearly forty in number. After reaching the crossing of Rui village they fired a minimum of two hundred rounds and brutally killed those six persons.

This type of lawlessness has started since the declaration of elections. Sir, you will remind that the Minister of Defence is the M.P. from Mainpuri. Ever since his election started, two Rajputs of Mainpuri were murdered. Shri Mulayam Singh got elected from Mainpuri. The goondas of the place belonging to S.P. threatened the voters that if they voted for Baba, they would also meet the same fate, and in this process this have killed several dozens of people. Earlier also, a dacoity was committed at the residence of a retired deputy collector in Devar. He is lying on death bed in a hospital in Kanpur. Such a big incident took place just behind the police station. When the public come to protest against it, they were lathi-charged mercilessly by the police and forty persons have been detained who are behind the bars even to day including one Shri Tomar, principal of an Intermediate college. The police went to extent of putting unne in his mouth. He has been put in jail together with 37 more persons.

Similarly, one more Rajput family's house was subjected to dacoity. Apart from dacoity, a bullet was fired near the private part of young girl of twenty years age. She is also lying on death bed and counting her last breath. My charge is that all such things are being done in a planned way. Even after such a big incident, the house of the ex-revenue minister, Shri Brahm Dutt Dwivedi is being raided in Farukhabad...(Interruptions)

MR DEPUTY SPEAKER. Please conclude.

SWAMI SACHIDANAND SAKSHI: Two murders were committed earlier. Hon. Mulayam Singh Ji had gone somewhere and given five lakh rupees. I thank him for giving 5 lakh rupees, he did the right thing. But six murders took place yesterday. I shall request that by way of relief five lakh rupees each should be given to their aggrieved families also and the whole matter should be got inquired into thoroughly. After the inquiry, the persons found guilty should be dealt with sternly. Thanks.

[English]

SHRI MANORANJAN BHAKTA (ANDAMAN AND NICOBAR ISLANDS): Mr. Deputy Speaker, Sir, we were very happy the hon. Prime Minister has declared from the ramparts of the Red Fort the creation of the Uttarakhand State. Though the previous Congress Government had a detailed discussion with all the political parties and came to certain understanding for the Statehood of Uttarakhand and perhaps Union Territory status, subsequently when the Prime Minister has announced for Statehood for Uttarakhand from the ramparts of the Red Fort, we were happy. But unfortunately so far no Bill has been introduced in this House. That is why, people are thinking that it is perhaps only for election purposes and that it is not the real intention. The hon. Minister for Parliamentary Affairs is here. I would like to request the hon. Minister kindly to clarify the position as to when they are going to bring the Uttarakhand Bill in this House. ...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: You are concerned with the first issue? Is it right?

[English]

My request is that since the hon. Minister is here, you may kindly direct him to clarify the position as to when they are going to introduce the Bill for creation of Uttarakhand State. The hon. Minister can kindly react to this request as to when the Bill is going to be introduced.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): The Uttarakhand decision has been taken by the Cabinet and it was announced by the Prime Minister. This is the decision of the Government that Statehood will be given to Uttarakhand. The Bill is getting ready. The moment it is ready, it will come before the House. ...(Interruptions)

[Translation]

SHRI RAMESHWAR PATIDAR (KHARGONE): When will it come, after the election?

MR DEPUTY SPEAKER: The Hon. Prime Minister had stated that it will be done after consulting the U.P.